

**GOVERNMENT OF INDIA  
TRIBAL AFFAIRS  
LOK SABHA**

STARRED QUESTION NO:77  
ANSWERED ON:21.02.2003  
TRIBAL DEVELOPMENT COOPERATIVE CORPORATION  
SULTAN SALAHUDDIN OWAI

**Will the Minister of TRIBAL AFFAIRS be pleased to state:**

- (a) whether it is mandatory for every State to constitute Tribal Development Cooperative Corporation;
- (b) if so, the details thereof;
- (c) the names of the States which have constituted this Corporation as on date;
- (d) the reasons for not constituting the Corporation by the rest of the States;
- (e) whether the Union Government are providing any grants to the States for this purpose;
- (f) if so, the details thereof and the total amount provided to those States which have constituted this Corporation during the last three years, year-wise and State-wise;
- (g) whether a number of States, to whom grants were released, have not submitted utilization certificate so far;
- (h) if so, the details thereof and the reasons therefor; and,
- (i) the action taken against the defaulting States?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI FAGGAN SINGH KULASTE):

- (a) and (b) No, Sir.
- (c) The names of the States which have constituted such a Corporation under different names as on date, are as under:-  
Andhra Pradesh Bihar Kerala Gujarat Madhya Pradesh Orissa Manipur Maharashtra Meghalaya Rajasthan Tripura West Bengal
- (d) The scheme is participatory by nature and States interested in the scheme can avail of the facility.
- (e) Yes, Sir.
- (f) to (h) This information is given in the statement enclosed. One of the main reasons is that the state government to whom the funds are released do not release the funds to their corporation in time.
- (i) Further grants are released on receipt of the Utilization Certificates from the States.